

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.3033 of 2020

1. Kaminur Bibi
2. Soibur Sk. @ Masum Sk.
3. Liton Sk. @ Olibur Rahaman
4. Md. Sahidul Alam @ Sahidul Sk. @ Md. Shahidul Alam
..... Petitioners

Versus

The State of JharkhandOpposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Rahul Dev, Advocate
For the State : Mr. V. S. Sahay, A.P.P

Order No.02 Dated- 09.09.2020

Heard the parties through video conferencing.

Apprehending their arrest in connection with Pakur (Muffasil) P.S. Case No.38 of 2020 instituted under Sections 417/376/494/498-A/120B of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Mr. Rahul Dev- learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioners submits that the petitioner No.1 is the mother-in-law and petitioner Nos.2 to 4 are the brothers-in-law of the informant and the allegations against them are all false and general and omnibus in nature. It is then submitted that the main allegation is against the husband of the informant. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned S.D.J.M. at Pakur within four weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M. at Pakur in connection with Pakur (Muffasil) P.S. Case No.38 of 2020 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)